

ACT No. XII OF 1868.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 11th February 1868.)

An Act to empower the Governor General of India in Council to suspend the operation of section 17 of Act No. XI of 1841.

1. It shall be lawful for the Governor General of India in Council, by notification in the *Gazette of India*, to suspend in any Military Cantonment beyond the limits of British India the operation of section seventeen of Act No. XI of 1841 (*for consolidating and amending the Regulations concerning Military Courts of Requests for Native officers and soldiers in the service of the East India Company*) from such day as shall be specified in the said notification until further notice, or to such other day as shall be specified in such notification.

Power to suspend
Act No. XI of 1841,
section 17.